ITEM NO.38 COURT NO.2 SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 60531/2025
[Arising out of impugned final judgment and order dated 07-07-2025 in WPCRL No. 1586/2025 passed by the High Court of Judicature at Bombay]

ABU SALEM ABDUL QAYOOM ANSARI Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS. Respondent(s)

IA No. 283353/2025 - CONDONATION OF DELAY IN FILING
IA No. 283354/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 12-01-2026 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :
Mr. Rishi Malhotra, Sr. Adv.
Mr. Shivaansh Mani, Adv.
Ms. Ansuiya, Adv.
Mr. Prem Malhotra, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Let the relevant Prison Rules be filed within a period of two weeks by the learned senior counsel appearing for the petitioner.

List the matter again on 9th February, 2026.

Signature Not Verified
Digitally signed by SONIA BHASIN
Date: 2026.01.12 17:06:09 IST
Reason:

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR